

Misc.DJ ASJ/40/2020

CBI Vs K.L.Bakolia

28.09.2020

Present: Sh. B.K.Singh, Ld.Sr.PP for CBI.

(Through VC using Cisco WebEx App.)

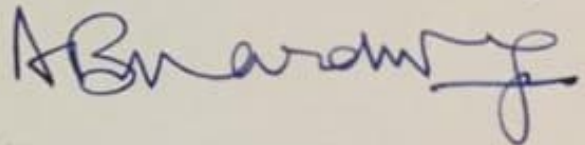
If feasible , file from the Record Room (Sessions), Tis Hazari Courts, Delhi be summoned for disposal of the application filed by the CBI for next date of hearing.

List on **23.10.2020 at 10.00 A.M** for further proceeding.

Let a copy of this order be sent by WhatsApp to Ld. Sr.PP for CBI.

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Date: 2020.09.28
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(ARUN BHARDWAJ)
Special Judge, CBI-05 (PC Act),
RADC, New Delhi/ 28.09.2020

Misc.DJ ASJ/41/2020

CBI Vs Mohinder Singh

28.09.2020

Present: Sh. B.K.Singh, Ld.Sr.PP for CBI.

(Through VC using Cisco WebEx App.)

If feasible, file from the Record Room (Sessions), Tis Hazari Courts, Delhi be summoned for disposal of the application filed by the CBI for next date of hearing.

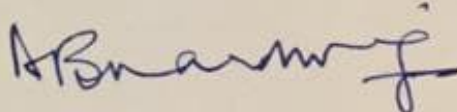
List on 23.10.2020 at 10.00 A.M for further proceeding.

Let a copy of this order be sent by WhatsApp to Ld. Sr.PP for CBI.

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(ARUN BHARDWAJ)
Special Judge, CBI-05 (PC Act),
RADC, New Delhi/ 28.09.2020

C.Case No. 249/2019

CBI Vs Naresh Kumar Gupta & ors.

28.09.2020

Present: Sh.B.K.Singh, Ld.Sr.PP for CBI.

A-1 Sh. Naresh Kumar Gupta, A-2 Sh.Mata Din Gupta, A-3 Sh.Rajesh Kumar Bhambi, A-4 Sh.Amit Dabas and A-5 Sh.Vilas Rao Godeshwar with Ld. Counsels Dr.A.K.Gautam, Sh.Ravi Mehrotra, Ms.Ankita Gautam and Sh. Harsh Gautam.

A-6 Sh. Vibhuti Thakur alongwith Sh.J.N.Patel, Ld. Counsel for A-6 and A-7.

(Through VC using Cisco WebEx App.)

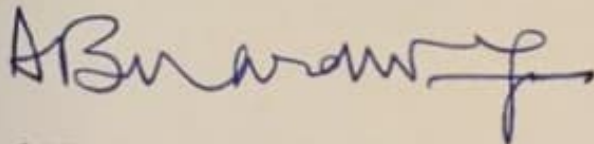
Ld. Sr.PP for CBI requests for four weeks time to make further submissions on the application filed by accused for their discharge. Heard. Allowed.

List on 05.11.2020 at 11.00 A.M.

Let a copy of this order be sent by WhatsApp to Ld. Sr.PP for CBI, all the accused and their Ld. Counsels.

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(ARUN BHARDWAJ)
Special Judge, CBI-05 (PC Act),
RADC, New Delhi/ 28.09.2020

28.09.2020

Present: Sh. B. K. Singh, Ld. Sr. PP for CBI.

Convict Shri D. K. Goel in person with Ld. counsel Sh. Jaspreet Rai Singh.

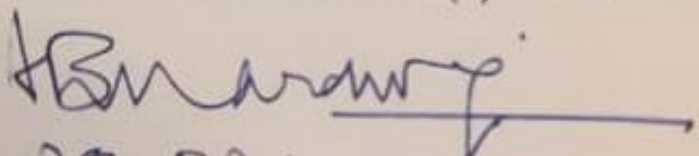
(Through VC using Cisco WebEx App.)

Reply has already been filed on behalf of CBI to the application of the convicts seeking release of documents. Copy is also served upon the learned counsel for the Convicts.

Ld. Counsel for the convicts requested for some time for filing certain case laws in support of prayer made in the application. Heard. Allowed. Advance copy be also served upon the learned Sr P.P. for CBI.

List on 01.10.2020 at 10.00 A.M for arguments on the pending application.

The Hon'ble High Court has suspended the sentence of the convicts in CrI A No. 436/2020 vide orders dated 14.09.2020 on same terms and conditions on which convicts were granted bail by this court vide orders dated 22.07.2020. Convicts have furnished personal bonds and surety bonds in terms of the order of the Hon'ble High Court of Delhi, New Delhi. It is submitted that the FDRs of the sureties are already on record. The same are accepted till the next date of hearing. The Ahalmad shall report, on the next date of hearing, with regard to FDRs/Solvency documents furnished by the sureties at the time of beginning of trial for seeking bail of accused/at the stage of section 437A of CrPC/at the stage of bail of convicts after their conviction under section 389 (3) CrPC/and the


28.09.2020

FDRs relied on by the sureties for bail for suspension of sentence of convicts in terms of orders of the Hon'ble Delhi High Court.

Let a copy of this order be sent by WhatsApp to Ld. Sr.PP for CBI, the convicts and their Ld. Counsel.

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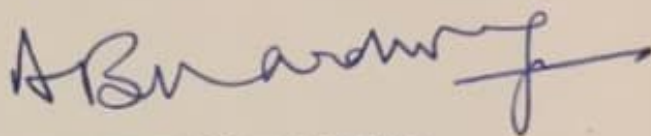
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Special Judge, CBI-05 (PC Act),

RADC, New Delhi/ 28.09.2020